

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.13**  
**TA (IBC)- 18(PB)/2024**

**IN THE MATTER OF:**

Viyani Biyani Personal Guarantor of Iskrupa Mall .... Petitioner/Applicant  
Management Co. Pvt. Ltd.

v.

Central Bank Of India

.... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Raghav Mittal and Mr. Mridul Yadav, Advs.

For the Respondent : None appeared

**ORDER**

Ld. Counsel Mr. Raghav Mittal appeared through VC on behalf of the Applicant and stated that he has filed the affidavit of service on 26.04.2024.

On 17.05.2024 none appeared on behalf of the Respondent. Further on 07.06.2024, none appeared on behalf of the Respondent.

Today when the matter was called, again none appeared on behalf of the Respondent. Another opportunity is given to the Respondent to appear on the next date of hearing.

At request, list the matter for a physical hearing **on 23.08.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**